

FIR No. 0552/2020
P.S. Farsh Bazaar
U/s 392/397/34 IPC
State Vs Unknown

05.01.2021

Present: Ld. APP for the State through VC .
Ld. Counsel for the applicant through VC.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. **mobile no. 7982999285, Model Samsung Galaxy A30, Colour Blue, IEMI No. 358084105652855** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **mobile no. 7982999285, Model Samsung Galaxy A30, Colour Blue, IEMI No. 358084105652855** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
05.01.2021

e-FIR No. 024457/2020
P.S. Farsh Bazaar
U/s 379 IPC
State Vs Ankit Singh

05.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused namely Ankit Singh for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply and as per the same, accused is in JC since 07.10.2020, recovery is effected and accused has previous involvement in other cases.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Considering the fact that accused is in J/C since 07.10.2020, recovery has already been effected in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar. accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount. Copy of this order be given dasti to the counsel for the accused.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

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Reliever/Shahdara/KKD/Delhi
05.01.2021

State Vs. Ranjit Mukhiya

FIR No. 05/2021

PS: Harsh Vihar

u/s 279/337 IPC

05.01.2021

Present: Ld. APP for the State through VC .
Ld. Counse for the applicant through VC.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **DL1LT 7188 (Tata 407)** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **DL1LT 7188 (Tata 407)** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)

Reliever/Shahdara/KKD/Delhi

05.01.2021

State Vs. Sunil @ Kale
FIR No. 499/2019
P.S. Farsh Bazar
U/s 392/394 IPC

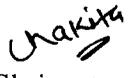
05.01.2021

Present: Ld. APP for the State through VC.
Ld. Counsel for applicant.

An application u/s. 437 Cr.P.c received from the office of DLSA on behalf of accused namely Sunil @ Kale for grant of bail.

Reply be called from the concerned IO/SHO for 07.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
05.01.2021

e-FIR No. 000441/2020
P.S. Farsh Bazaar
U/s 379/411 IPC
State Vs Sorav @ Babu

05.01.2021

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply and as per the same, accused is in JC since 09.12.2020 and the case property has been recovered and there is no previous involvement of the accused.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Considering the previous involvement report of the accused and the fact that recovery is already effected in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar, also considering the fact that accused is of young age, accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.15,000/- with one local surety in the like amount. Copy of this order be given dasti to the counsel for the accused.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
05.01.2021

State Vs. Seema Garg & Ors.
P.S. Farsh Bazaar
U/s 323/34 IPC

05.01.2021

Present: Ld. APP for the State through VC.

Ld. Counsel for applicant.

An application for seeking direction to the IO/ASI and SHO PS Farsh Bazar to provide complete record of the case filed on behalf of applicant.

Reply be called from the concerned IO/SHO for 23.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

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Reliever/Shahdara/KKD/Delhi
05.01.2021

FIR No. 0559/2020
P.S. Farsh Bazaar
U/s 356/379/411 IPC
State Vs Dev Sonkar @ Dev @ Sonkar

05.01.2021

Present: Ld. APP for the State.

Ld. Counsel for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

At this stage, learned counsel for applicant/accused has requested for copy of reply of bail application as well as the previous involvement report.

Copy supplied.

Put up for arguments on the bail application on 06.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
05.01.2021

State Vs Akash
FIR No. 502/20
P.S. Farsh Bazar
U/s 308/323/506/34 IPC

05.01.2021

Present: Ld. APP for the State.

This is an application for releasing of the vehicle DL5SCN8807 on superdari, filed on behalf of the applicant.

Let reply to the application be called from the concerned IO for 06.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
05.01.2021

State Vs Dev @ Sonkar
FIR No. 559/20
P.S. Farsh Bazar
U/s 356/379/411 IPC

05.01.2021

Present: Ld. APP for the State.

This is an application for releasing of the mobile phone Samsung J4 on superdari, filed on behalf of the applicant.

Let reply to the application be called from the concerned IO for 06.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
05.01.2021

State Vs Monu @ Devender
FIR No. 862/20
P.S. Harsh Vihar
U/s 25/54/59 Arms Act

05.01.2021

Present: Ld. APP for the State through VC.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused.

Let reply to the application be called from the concerned IO for 07.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
05.01.2021

State Vs Unknown
FIR No. 000478/20
P.S. Farsh Bazar
U/s 379/411/34 IPC

05.01.2021

Present: Ld. APP for the State.

This is an application for releasing of the mobile phone MI-7A on superdari, filed on behalf of the applicant.

Let reply to the application be called from the concerned IO for 06.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



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05.01.2021